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ITEM NO. 50 COURT NO.4 SECTION XIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).29163/2012

(From the judgement and order dated 01/09/2011 in MACA No.307/2011 of The HIGH COURT OF KERALA AT ERNAKULAM)

ICICI LOMBARD GEN.INS.CO.LTD. Petitioner(s)

VERSUS

SUMATHIKUTTY & ORS. Respondent(s)

(With appln(s) for c/delay in filing SLP and prayer for interim relief and office report)

Date: 31/10/2013 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Ms. Neerja Sachdeva, Adv.
Ms. Manjeet Chawla,Adv.
Ms. Sunanda Roy, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Taking into consideration the smallness of the amount involved in this special leave petition, we decline to entertain the special leave petition. Accordingly, the special leave petition is dismissed. However, the question of law raised in this petition is kept open to be agitated in an appropriate case.

Ordered accordingly.

| [Charanjeet Kaur] | | [Vinod Kulvi] |
|Court Master | |Asstt. Registrar |